

CC No. 11/2020
FIR No. 05/2014
State Vs. HC Giriraj Meena
P.S Vigilance

19.06.2020

Present : None.

Matter has been taken up through Video Conferencing through Cisco Webex hosted by Sh. Kuldeep Bhardwaj, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

In this matter, a request was sent by the Ahlmad to the Lawyer(s) for the accused as well as Ld. APP for the State on 16-06-2020 seeking their consent to take up matter through video conferencing. It is informed that vide reply dated 17.06.2020, the lawyer for the accused in the present case has expressed inability to advance arguments through Video Conferencing.

In such circumstances, the matter cannot be heard through Video Conferencing and will have to wait for physical hearing on the next date i.e. **the date as per en-bloc adjourned i.e. 18.07.2020 or on any further date upon resuming of physical hearing, as may be decided by Hon'ble High Court.**

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Put up on 18.07.2020.


(Dig Vinay Singh)
Spl. Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
19.06.2020

CC No. 350/2019
FIR No. 07/2014
State Vs. Ct. Dharamvir & Anr.
P.S ACB

19.06.2020

Present : None.

Matter has been taken up through Video Conferencing through Cisco Webex hosted by Sh. Kuldeep Bhardwaj, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

In this matter, a request was sent by the Ahlmad to the Lawyer(s) for the accused as well as Ld. APP for the State on 16-06-2020 seeking their consent to take up matter through video conferencing. It is informed that vide their replies dated 17.06.2020, the lawyers for the accused persons in the present case have expressed their inability to advance arguments through Video Conferencing.

In such circumstances, the matter cannot be heard through Video Conferencing and will have to wait for physical hearing on the next date i.e. **the date as per en-bloc adjourned i.e. 18.07.2020 or on any further date upon resuming of physical hearing, as may be decided by Hon'ble High Court.**

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Put up on 18.07.2020.


(Dig Vinay Singh)
Spl. Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
19.06.2020

Ct. Case- 09/2019
Directorate of Enforcement vs
Nirmal Singh Bhangoo & Ors.

19.06.2020

Present : None.

File is taken up today as it is at the stage of arguments of order on bail applications filed and heard before lockdown period, and can be heard through video conferencing.

Ahlmad to issue notices to Counsel(s) for accused persons and the complainant for giving consent for arguments through Video Conferencing.

Put up on the date already fixed i.e. 23.06.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the accused as well as complainant. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Dig Vinay Singh)

Spl. Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

19.06.2020